

National Company Law Tribunal
Allahabad Bench
Allahabad

125 (ND)/2011

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 23.09.2016.

NAME OF THE COMPANY: Shri Harvinder Singh

Vs.

M/s AJS Builders Pvt. Ltd.

SECTION OF THE COMPANIES ACT: u/s 397-398 of Companies Act, 1956.

<u>Sl. No.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
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1.

2.

Order dated 23.09.2016

**CP No. 125(ND)/2011 Shri Harvinder Singh vs. M/s AJS
Builders Pvt. Ltd.**

Nobody turned up to represent for the parties. A report is received from the Official Liquidator on 02.09.2016 that the High Court has finally disposed the Company Petition 2 of 2010 on 03.07.2015, in as much as the High Court has refused the application for winding up of the Company, there is no Provisional Liquidator functioning as such. Therefore, the matter is ordered to be listed for final hearing on 20.10.2016. Both the parties are directed to file two additional set of paper books, dates and events within two weeks.

List the matter on 20.10.2016.


SH. VSR AVADHANI (Judicial Member)


SH. H.P. CHATURVEDI (Judicial Member)

Dated 23.09.2016